

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4057

ANSWERED ON:17.12.2014

WAKF LAND

Joshi Shri Pralhad Venkatesh;Singh Shri Rama Kishore

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of wakf properties /land in the country, State/ UT-wise;
- (b) whether it has come to the notice of the Government that land mafia and other organizations have occupied the properties of the Wakf Boards;
- (c) if so, the details thereof and their present status, State/UT-wise; and
- (d) the steps taken/being taken by the Government for the proper use of wakf properties?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a):As per Section 32(1) of the Waqf Act, 1995, the general superintendence of all auquaf in a State vest in the State Waqf Board established by the State and it is the duty of the Board to ensure that the auquaf under its superintendence are properly maintained, controlled and administered. Further, as per Sections 5 and 37 of the Waqf Act, 1995, the details of waqf properties are maintained by the State/UT Waqf Boards.

(b)&(c): Removal of encroachment from Waqf properties is primarily the responsibility of the concerned State/UT Waqf Boards. Section 54 of the Waqf Act, 1995 provides for removal of encroachments from waqf properties by the State/ UT Waqf Boards with the help of their State/UT Governments, However, if any complaint regarding encroachment of waqf properties is received in this Ministry, the same is forwarded to the concerned State/UT Waqf Boards as well as the State/UT Governments for taking necessary action.

(d):The Government has established `National Waqf Development Corporation Limited` (NAWADCO) on 31st December, 2013 under the Companies Act 1956, with an authorized share capital of R5.5DQ crore. The Corporation has Deen established to act as a specialized financial and developmental institution to develop and to provide financial services for the development of waqf properties in order to enhance the income of the State/UT Waqf Boards by entering into joint venture with Mutawallis/ Management Committee and State/UT Waqf Boards.